

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
[Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Persons) Regulations, 2016]

Date: 24/11/2021

To
Interim Resolution Professional,
Smt. Mummaneni Vazra Laxmi,
Flat No.107, V.V.Vintage Residency, Somajiguda,
Hyderabad-82

From
Deputy Director,
Employees' State Insurance Corporation,
#5-9-23, Hill Fort Road, Adarsh Nagar,
Hyderabad-500063

Subject: Submission of proof of claim.

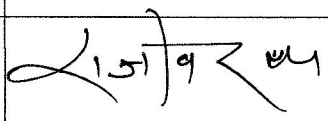
Sir,

I, Rajeeva Nandan Ray, Deputy Director, hereby submit the following proof of claim in respect of the corporate insolvency resolution process in the case of M/s P.V.K.Engineers Private Limited, Plot no.23, I.D.A, Jeedimetla, Hyderabad-55.

The details of the same are set out below:

PARTICULARS

1.	Name of the Operational creditor	EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE, HYDERABAD
2.	Identification number of the Operational creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual, provide identification records of all partners or the individual)	Incorporated under Section 3 of ESI Act, 1948.
3.	Address and email address of the Operational creditor for correspondence	EMPLOYEES' STATE INSURANCE CORPORATION, REGIONAL OFFICE, 5-9-23, HILL FORT ROAD, HYDERABAD-500063. Email: rd-telangana@esic.nic.in : legal.ts@esic.nic.in
4.	Total Amount of the claim (Including any interest as at the insolvency commencement date)	For ESI Code -52000127830000506 Non Payment of Contributions for the period 01/08/2012 to 31/08/2012 amounting to Rs.5,109/- + Rs.6193/- towards interest@12% up to 28/10/2021 Total dues payable: Rs.11,302/-
5.	Details of documents by reference to which claim can be substantiated	Notice in the form of C-18 (Actuals) dated 22/11/2021.

6.	Details of Any Dispute as well as the records of pendency or order of suit or arbitration proceedings	Nil
7.	Details of how and when the claim arose	For ESI Code -52000127830000506 Non Payment of Contributions for the period 01/08/2012 to 31/08/2012 amounting to Rs.5,109/- + Rs.6193/- towards interest@12% up to 28/10/2021. Total dues payable: Rs.11,302/-
8.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	Nil
9.	Details of: a. any security held, the value of security and its date, or b. retention title arrangement in respect of goods or properties to which the claim refers	Nil
10.	Details of bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/c No.10811708199 State Bank of India, Main Branch, Koti, Hyderabad IFSC: SBIN0000847.
11.	List of documents attached to this claim in order to prove the existence and non-satisfaction of claim due to the creditor	Notice in the form of C-18 (Actuals) dated 22/11/2021.
Signature of the creditor or any person authorised to act on his behalf (Please enclose the authority if this is being submitted signed on behalf of the creditor)		
Name in BLOCK LETTERS		RAJEEVA NANDAN RAY
Position with or in relation to the creditor		DEPUTY DIRECTOR
Address of the person signing		C/o REGIONAL OFFICE, Telangana, ESI Corporation, 5-9-23, HILL FORT ROAD, HYDERABAD - 500063.

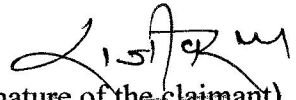
* PAN, Passport, AADHAAR or the identity card issued by the Election Commission of India.

DECLARATION

I, Rajeeva Nandan Ray, Deputy Director, (legal) currently residing at Hyderabad, do hereby declare and state as follows: -

1. M/s P.V.K.Engineers Private Limited the corporate debtor was, at the insolvency commencement date, being the 29th day of October 2021, actually indebted to me in the sum of Rs.11,302/- (Rupees Eleven thousand three hundred and two only /-) dues.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (i) Notice in the form of C-18 (Actuals) dated 22/11/2021.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Nil

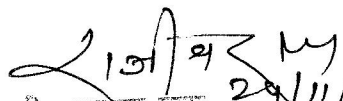
Date: 24/11/2021
Place: Hyderabad


(Signature of the claimant)
राजीव नन्दन राय
RAJEEVA NANDAN RAY
उप निदेशक / Deputy Director
ए.एस.ई. कॉर्पोरेशन / ESI Corporation

VERIFICATION

I, Rajeeva Nandan Ray, Deputy Director, (Legal) the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Hyderabad on this 24th day of November 2021.


(Signature of the claimant)
राजीव नन्दन राय
RAJEEVA NANDAN RAY
उप निदेशक / Deputy Director
ए.एस.ई. कॉर्पोरेशन / ESI Corporation

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].